

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD**

REGIONAL BENCH - COURT NO. 3

SERVICE TAX Appeal No. 680 of 2011

[Arising out of Order-in-Appeal No OIA-RKA/202/SRT-I/2011 dated 05.07.2011 passed by Commissioner (Appeal) of Central Excise & ST, Surat]

Indian Coffee Workers Co Op Society Limited Appellant

Indian Coffee, NTPC Guest House, Kawas Gas Power
Project, P.O. Aditya Nagar, SURAT, GUJARAT

VERSUS

Commissioner of Central Excise & ST, Surat Respondent

New Building, Opp. Gandhi Baug,
Chowk Bazar, Surat, Gujarat-395001

APPEARANCE :

None for the Appellant

Shri Sanjiv Kinker, Superintendent (AR) for the Respondent

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. RAJU, MEMBER (TECHNICAL)**

FINAL ORDER NO. A/10594 / 2020

DATE OF HEARING/ DECISION : 27.02.2020

RAMESH NAIR :

The appellant filed a request letter to withdraw this appeal as they have opted to avail the "Sabka Vishwas" (Legacy Dispute Resolution) Scheme, 2019.

2. Accordingly, the appeal is dismissed as withdrawn.

(Dictated and pronounced in the open court)

**(Ramesh Nair)
Member (Judicial)**

**(Raju)
Member (Technical)**